

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 29TH DAY OF JANUARY, 2004

Original Application No.54 of 2004

CORAM:

HON.MR.JUSTICE S.R.SINGH, V.C.

HON.MR.D.R.TIWARI, MEMBER (A)

Suresh Chandra Sharma, A.U.CM/
Catering Supervisor, Son of
Shri Manohar Lal Sharma,
Resident of 31-G, Near Railway Station
Tundla Jn. North Central Railway
District Firozabad.

.. Applicant

(By Adv: Shri B.P.Singh)

Versus

1. Union of India, through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Divisional Personnel Officer, North Central railway, Allahabad.
4. Divisional Commercial Manager, North Central Railway, Allahabad.

.. Respondents

(By Adv: Shri A.K.Gaur)

O R D E R (Oral)

JUSTICE S.R.SINGH, V.C.

We have heard Shri B.P.Singh learned counsel for the applicant and Shri A.K.Gaur learned counsel representing for the respondents and perused the pleadings.

The applicant herein seeks the following reliefs:

(a) That the applicant prays to issue a direction to the respondent no.2 to promote the applicant on the post of Catering Manager in the grade of Rs 4000-6000 against the existing vacancy.

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b) to direct the respondent no.2 to decide the claim of the applicant for his promotion on the post of Cadre Manager in the grade of Rs 4000-6000 made through representation dated 18.7.03 before the respondent no.1 and the representation dated 11.2.03 and 26.2.03 to the respondent no.2, by a reasoned order within specified period after giving an opportunity of hearing to the applicant;

c) and or to pass any other order or a direction to which this Hon'ble Tribunal may deem fit and proper in the ends of justice.

The applicant moved amendment application No.468/04 seeking amendment of the OA by adding additional facts, grounds and reliefs as indicated in the affidavit accompanying amendment application. It is submitted by the learned counsel appearing for the applicant that in case the application is disposed of with the direction to the second respondent to consider and decide the applicant's representations dated 18.7.03, 11.2.03 and

*Connected vide
Order dated
17-3-04. D
R.D.
V.C
17/3/04*
26-2-03
26.6.03 the ends of justice would be served. In this view of the matter we dispose of the Original application at the admission stage itself with the direction to the respondent no.2 namely, Divisional Railway Manager, North Central railway Allahabad to look into the grievance of the applicant and dispose of his representation by means of a reasoned and speaking order after taking into reckoning all his grievances. A decision in this regard may be taken within a period of three months from the date of receipt of a copy of this order alongwith copies

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of the representation. It will be open to the applicant to supplement the representation by filing a comprehensive representation. No order as to costs.

Deva
MEMBER(A)

Deva
VICE CHAIRMAN

Dated: 29th Jan. 2004

Uv/